

(c) A barrage is proposed in the project report. The ultimate features of the project will, however, be decided after due examination, taking into account all aspects including submergence in Rajasthan Territory.

आकाशवाणी और दूरदर्शन केन्द्र के कर्मचारियों द्वारा धरना

1585. श्री बयाराम शक्य :
श्री निहाल सिंह :

क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि आकाशवाणी और दूरदर्शन महानिदेशालय के कर्मचारियों ने हाल ही में धरना दिया है ; और

(ख) यदि हां, तो उसके क्या कारण हैं और धरना समाप्त करने के लिए सरकार ने क्या कार्यवाही की है ?

सूचना और प्रसारण तथा पूर्त और पुनर्वास मंत्री (श्री बसन्त साठे) : (क) और (ख). आकाशवाणी और दूरदर्शन के कुछ कर्मचारियों ने क्षेत्रीय अभियंता (पूर्वी), आकाशवाणी के कार्यालय और दूरदर्शन केन्द्र, कलकत्ता के अतिरिक्त कर्मचारियों के प्रत्यावर्तन/छंटनी/बदली के विरुद्ध कलकत्ता में 12-11-79 से एक आंदोलन शुरू किया था। आंदोलन को, अधिकारियों के इस आश्वासन पर कि कोई छंटनी नहीं की जायेगी और प्रभावित व्यक्तियों को उसी क्षेत्र में मिलाने के सभी प्रयत्न किये जाएंगे पर 27-12-1979 को आंदोलन वापस ले लिया गया।

Proposal to set up a Bench of Kerala High Court at Trivandrum

1586. SHRI A. NEELALOHITHA-DASAN : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government of India had received any representation from any source requesting to start a Bench of the Kerala High Court with filling powers at Trivandrum, the Capital of Kerala;

(b) if so, what the Central Government has done in this matter;

(c) whether, the Government of Kerala has taken up the issue with the Central Government; and

(d) whether the Central Government are aware of the fact that Trivandrum is the only State Capital not having a High Court situated therein ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR) : (a) to (c). The State Government sent a proposal for the establishment of a Bench of the Kerala High Court at Trivandrum in September, 1971. They were addressed in July, 1973 for completing certain statutory consultations. No reply was then received. The State Government have intimated in June, 1978 that the matter is still engaging their attention.

(d) Trivandrum is not the only State Capital in which a High Court does not have its principal seat or a permanent Bench. Bhopal, Imphal, Agartala, Shillong and Kohima are other State capital in which neither the principal seat nor a Permanent Bench of the High Court having jurisdiction is located.

Resettlement of Pong Dam Oustees

1587. SHRI VIKRAM MAHAJAN: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) how many oustees of Pong Dam in Himachal Pradesh were rehabilitated in Rajasthan before March, 1977 and how many have been rehabilitated during March, 1977 and December, 1979; and

(b) the reasons for the delay in resettlement of Pong Dam oustees ?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A.B.A. GHANI KHAN CHAUDHURY): (a) and (b). Decisions regarding the resettlement of the Pong Dam oustees were reached on the basis of agreement between the Chief Ministers and the Award of the then Cabinet Secretary, who was requested to examine the differences between the two States. Special rules entitled "The Rajasthan Colonisation (Allotment of Government land to Pong Dam Oustees in the Rajasthan Canal Colony) Rules, 1972 were framed in 1972, under the Rajasthan Colonisation Act, to govern the details of allotment of land to the Oustees. Applications for allotment of land were invited from the eligible Pong Dam Oustees. The eligible Pong Dam Oustees were to apply for allotment of land within three months of the issue of eligibility certificates by the Certifying Authority in Himachal Pradesh. In